

ANNEXURE - 2
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED (UNDER CIRP)
CIRP COMMENCEMENT DATE 16.11.2022

LIST OF SECURED FINANCIAL CREDITORS (OTHER THAN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)
List of Creditors as at 25.12.2022

Sl. No	Claim ID	Name of creditor	Details of claim received		Details of claim admitted			Amount of claim not admitted	Amount of claims under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest				% voting share in CoC
1	4169	IL&FS Financial Services Limited	3/12/2022	2272066102	1046600000	Loan	1046600000	4.78%	0	1225466102	As per the settlement agreement dated 03 March 2022 one time settlement amount agreed was Rs 1096600000 with upfornt payment of Rs 5 crores by CD and also as per NCLT order in CP(IB) No 3638/MB/C-I/2018 dated 14.10.2022the same was allowed.
2	Claim recd on mail	Housing Development Finance Corporation Limited	6/12/2022	65888331	65888331	Loan	65888331	0.30%	0	0	
3	3511	UNION BANK OF INDIA	1/12/2022	398843281	398843281	Corporate Guarantee	398843281	1.82%	0	0	
4	3396	CanaraBank	1/12/2022	1019182046	1019182046	Corporate Guarantee	1019182046	4.65%	0	0	
5	3327	CENTRAL BANK OF INDIA	1/12/2022	392019149	392019149	Corporate Guarantee	392019149	1.79%	0	0	
6	3304	BANK OF BARODA	1/12/2022	350328357	350328357	Corporate Guarantee	350328357	1.60%	0	0	
7	2685;3151	Indian Bank	1/12/2022	3942722811	3415641225	Corporate Guarantee & Loan	3415641225	15.60%	0	527081586	Reconciliation with Bank under Process
8	2988	PUNJAB NATIONAL BANK	1/12/2022	283899590	283899590	Corporate Guarantee	283899590	1.30%	0	0	
9	2972	The Jammu and Kashmir Bank Ltd	1/12/2022	378467235	378467235	Loan	378467235	1.73%	0	0	
10	2639	INDIA INFRASTRUCTURE FINANCE COMPANY LIMITED	1/12/2022	600814593	600814593	Corporate Guarantee	600814593	2.74%	0	0	
11	2278	Xander Finance Private Limited	30/11/2022	284563915	284563915	Loan	284563915	1.30%	0	0	
12	2198	Indian Overseas Bank	30/11/2022	468247209	468247209	Corporate Guarantee	468247209	2.14%	0	0	
		TOTAL		10457042619	8704494931		8704494931	39.76%	0	1752547688	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor . The CoC may undergo change subject to the verification and collation of claims which is continuing. 2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision. 3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification. 4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.


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